GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO.1596

TO BE ANSWERED ON 28th July, 2021

LAND UNDER SECURITY ZONE OF NAD KARANJA

1596. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the State Government of Maharashtra has requested the Defence Ministry to withdraw the restrictions imposed on the land falling under security zone of NAD Karanja as per section 7 of the Works of the Defence Act, 1903;
- (b) if so, the details thereof along with the action taken thereon by the Government; and
- (c) the reasons for pendency of this proposal along with the time by which it will be sanctioned?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a) Yes, Sir.
- (b) & (c): Principal Secretary, Urban Development Department, Govt. of Maharashtra vide letter dated 14.08.2019 requested the Ministry of Defence to take appropriate decision regarding withdrawal of restrictions imposed on the land surrounding NAD, Karanja under Works of Defence Act, 1903.

IHQ of MoD(Navy) has informed that Master Ammunition Storage Plan to rationalise the restrictions surrounding Naval Armament Depots including NAD, Karanja is under consideration of Government.
